

**FIR no. RC-17(A)2018-DLI**  
**State v. Ashwani Tomar**  
**u/s 120-B R/W 511 R/W 420 IPC &**  
**Section 420/468/471 IPC**  
**PS : CBI**

15.05.2020

Present : Sh. Jai Hind Patel, Ld. PP for CBI.  
Sh. Deepak Sharma, Ld. Counsel for the accused.  
IO Vinod Kumar, CBI.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

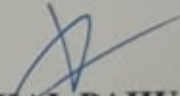
Report has been filed by the IO as directed vide order dated 12.05.2020. The application was allowed subject to fulfilling of two conditions. One condition that the IO was directed to verify and confirm the passing of the order dated 12.07.2018 has been complied with and the order is found to have been passed by the Ld. Concerned Court. Secondly, the surety bonds to be furnished by the accused were to be verified by the IO. IO has filed the reply in view of the same.

This court has gone through the report filed by the IO. In view of the report, the sureties are found to be unsound and unsatisfactory, thus cannot be accepted. Accordingly, bail bonds stands rejected.

The applications stands disposed of as dismissed.



Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned.

  
**(VISHAL PAHUJA)**  
**Duty MM/RADC Complex**  
**Delhi/15.05.2020**

15.05.2020

**This is an application moved on behalf of accused Suresh Kumar Verma seeking extension of interim bail granted vide order dated 23.03.2020.**

Present : Sh. Jai Hind Patel, Ld. PP for CBI.  
Sh. Virender Tyagi, Ld. Proxy Counsel for the accused.  
IO Pramod Kumar for CBI.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

It is submitted by the Ld. Proxy Counsel for the accused that accused is currently stuck in Lucknow at his residence and it not able to present himself before the Court due to ongoing lockdown. It is further submitted by the Ld. Proxy Counsel that accused is above the age of 50 and is a patient of Blood Pressure and Sugar for which he is under regular treatment by the doctor. It is further submitted by the Ld. Proxy Counsel that the conditions imposed upon the accused while granting him interim bail has not been violated by the accused and he further assure that if the interim bail is extended till 01.07.2020, accused will abide by the conditions imposed upon him. It is further submitted that the bail bonds already furnished by the accused earlier be accepted and continued till next date of hearing.

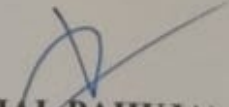


On the other hand, Ld. PP for CBI opposed the bail application submitting that investigation is still going on but due to restriction on the movement imposed by the Central Government, the IO could not complete his investigation. It is further submitted that the accused has not filed any medical documents in support of his plea of ailment, hence, the ground pleaded in the application are frivolous in nature. It is therefore prayed that the application be dismissed.

I have heard the submissions and also gone through the record. Admittedly, accused has not violated any of the condition imposed by the Ld. Concerned court vide which he was granted interim bail. It is also not disputed by the IO that mostly the documents involved have been seized by the Investigating Agency and no further investigation could be carried due to ongoing lockdown which is going to take more time. Admittedly, the accused is stuck in Lucknow and there is no transport service available interstate till 30.06.2020. Considering the totality of circumstances, I deem it appropriate to extend the interim bail till 01.07.2020 subject to the conditions already imposed. The bail bonds earlier furnished by the accused are accepted till 01.07.2020. Accused is directed to surrender before the court/Jail Superintendent after completion of the period of interim bail without failure.

Application stands disposed off.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned.

  
(VISHAL PAHUJA)  
Duty MM/RADC Complex  
Delhi/15.05.2020

**RC no. RC/BD1/2014/E/0004**  
**u/s 120B/420/467/468/471 IPC & 4/5 Prize Chits**  
**and Money Circulation Schemes Banking**  
**Act 1978**  
**PS : CBI, BS & FC, ND**  
**CBI v. Gurmeet Singh**

15.05.2020

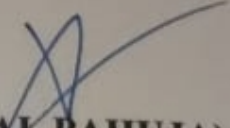
Present : Sh. Sanjeev Kumar, Deputy Superintendent.  
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Gurmeet Singh s/o Sh. Kulwant Singh being produced from Jail no. 8 through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Gurmeet Singh s/o Sh. Kulwant Singh is extended and he be produced before the concerned court on 29.05.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

  
**(VISHAL PAHUJA)**  
**Duty MM/RADC Complex**  
**Delhi/15.05.2020**

15.05.2020

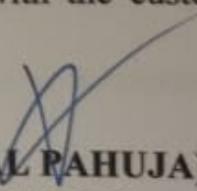
Present : Ms. Anjana Chauhan, Assistant Superintendent.  
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Ishima w/o Nitin Arora being produced from jail no. 6 through  
Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by  
the Government to prevent it by ordering a nationwide lockdown, the hearing of the  
urgent matter has been conducted through Video Conference using CISCO WEBEX app  
after taking consent of both the parties, in terms of directions issued by the Ld. District  
and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Ishima w/o  
Sh. Nitin Arora is extended and she be produced before the concerned court on  
29.05.2020.

Incharge/Computer Branch is directed to upload the order on website and  
also for providing the copy of the same to all the concerned. Copy of this order be also  
sent to the Superintendent of the concerned jail to be tagged along with the custody  
warrant.

  
(VISHAL RAHUJA)  
Duty MM/RADC Complex  
Delhi/15.05.2020

**RC no. RC/219/2015-E-0010**  
**u/s 120B/420/467/468/471 IPC**  
**PS : CBI, EO-I/ND**  
**State v. Sandeep Khera**

15.05.2020

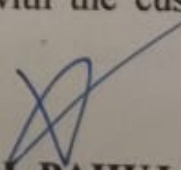
Present : Sh. Sanjeev, Warden.  
Sh. Rana Rajdeep Singh, Remand Advocate.

Accused Sandeep Khera s/o Sh. Rajender Lal Khera being produced from Jail no. 1 through Video Conferencing.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

In view of the submissions made, the JC remand of the accused Sandeep Khera s/o Sh. Rajender Lal Khera is extended and he be produced before the concerned court on 29.05.2020.

Incharge/Computer Branch is directed to upload the order on website and also for providing the copy of the same to all the concerned. Copy of this order be also sent to the Superintendent of the concerned jail to be tagged along with the custody warrant.

  
**(VISHAL PAHUJA)**  
**Duty MM/RADC Complex**  
**Delhi/15.05.2020**